

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 1402/2000

New Delhi this the 31st day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

V.P. Pachouri  
S/o Shri Shiv Ram Pachouri  
R/o 205, B-3, Western Railway Colony  
Tuglakabad, New Delhi-44. .... Applicant

(By Advocate Shri K.K. Patel)

-Versus-

1. Union of India  
through the General Manager  
Western Railway  
Church Gate, Mumbai.
2. Divisional Railway Manager  
Western Railway  
Kota Division, DRM Office  
Kota.
3. Senior Divisional Electrical Engineer  
Electrical Loco Shed  
Western Railway  
Kota Division  
TRS Tuglakabad  
New Delhi. .... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings conducted against the applicant following penalty has been imposed upon him:-

"Stoppage of three years increments with future effect"

2. Taking exception to the aforesaid order of penalty, applicant has preferred an appeal vide Annexure A-8. Though the same has been filed way back on 11.6.1998, the appellate authority has not taken a decision on the same. In the circumstances we find that the interests of justice would be met by



disposing of the present OA with a direction to the appellate authority to dispose of the appeal expeditiously and in any event within a period of three months from the date of receipt of this order. (3)

3. Present OA stands disposed of in above terms.

V.K. Majotra

(V.K. Majotra)  
Member (A)

sns

Ashok Agarwal

(Ashok Agarwal)  
Chairman